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MCC-2828-2024

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 21st OF APRIL, 2025

MISC. CIVIL CASE No. 2828 of 2024

SHESHMUNNA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:		
Shri		
Shri		
	ORDER	

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

As per office report, this MCC is barred by 62 days.

For the stated reasons, I.A. No.24519/2024 is allowed. Delay in filing this MCC is condoned.

MCC No.2828 of 2024

This is an application for restoration of W.A. No.173/2023 which was dismissed for non-compliance of the peremptory order dated 09.05.2024.

For the reasons stated in the application, this MCC is allowed.

Accordingly, W.A. No.173/2023 is restored to its original number.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE



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Biswal